

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting due for 02.08.2012 but actually held on 09.08.2012**

The meeting No.17/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 02.08.2012 but actually held on 09.08.2012 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.15/AM-13, dated 19.07.2012 and Meeting No.16/AM-13, dated 26.07.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 19.07.2012 and 26.07.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-13 dated 02.08.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 17/84-ALC3/2012

**MEETING DATE** : 02.08.2012

Case No.:10/31/85-ALC3/2011	Party Name: RAGHAV EXPORT	Meet No/Date:17/84-ALC3/2012 02.08.2012	Status: Approved
HQ File :01/85/050/00186/AM12/	RLA File :30/24/040/00051/AM12/	Lic.No/Date:3010081930 21.12.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement and CAD/Lay marker of each product to justify the wastage claimed, so the requirement of inputs and wastage sought cannot be ascertained. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/47/2011-12/Hosy., dated 01.08.2012 and taking cue from SION J-138, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Go Go Bags made from wool and cotton blended yarn, containing 1450 Kgs. wool and 2242 Kgs. Cotton	3692 Kgs. containing 1450 Kgs. wool	Wool Top	1885 Kgs.
2.	Baby Wrap/Swaddle made from 100% wool	585 Kgs.	Wool Top	761 Kgs.
3.	Sleep bag made from 100% wool	69 Kgs.	Wool Top	90 Kgs.
4.	Gown made from 100% wool	66 Kgs.	Wool Top	86 Kgs.
5.	All-in-one made from 100% wool	44 Kgs.	Wool Top	57 Kgs.
6.	Sleepwear Gown made from 100% wool	50 Kgs.	Wool Top	65 Kgs.
7.	Sleepwear All-in-one made from 100% wool	152 Kgs.	Wool Top	198 Kgs.
8.	Sleepwear Pyjamas made from 100% wool	300 Kgs.	Wool Top	390 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2	<b>Case No.:8/13/84-ALC3/2012</b>	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:17/84-ALC3/2012 02.08.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00099/AM13/	RLA File :06/24/040/00006/AM13/	Lic.No/Date:0610027047 14.05.2012	Defer Date: 06.09.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.09.2012.			

3	<b>Case No.:7/13/84-ALC3/2012</b>	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2012 02.08.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00098/AM13/	RLA File :05/23/040/00041/AM13/	Lic.No/Date:0510325621 23.05.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished information/details called for vide DGFT's letter dated 12.07.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

## MANUAL AGENDA CASES

(4)

Case No.344	M/s. Orient Craft Ltd., Gurgaon
NC 17/AM-13, dt.02.08.2012	File No.01/84/162/202/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cushion cover made of 82% Rayon 18% Silk Velvet dyed woven fabric, GSM-180+/-10%, Size-30cmX50cm, Style: Cocon Cushion Cover	1 Pc.	82% Rayon 18% Silk Velvet dyed woven fabric, GSM-180+/-10%, width-54"	0.53 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(5)

Case No.345	M/s Orient Craft Ltd., Gurgaon
NC 17/AM-13, dt.02.08.2012	File No.01/84/162/203/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorization No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, sketch and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Silk	1 Pc.	100% Silk Georgette	5.55 Sq. meter

woven fabric, GSM-52+/-10%, Style No.153241	woven fabric, GSM-52+/-10%, width-44"	per piece
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.346	M/s Orient Craft Ltd., Gurgaon
NC 17/AM-13, dt.02.08.2012	File No.01/84/162/198/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorization No.0510307324 dated 04.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.09.2012.

(7)

Case No.347	M/s Orient Craft Ltd., Gurgaon
NC 17/AM-13, dt.02.08.2012	File No.01/84/162/201/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.09.2012.

(8)

Case No.348	M/s Orient Craft Ltd., Gurgaon
NC 17/AM-13, dt. 02.08.2012	File No.01/84/162/204/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, sketch, measurement chart and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed

below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Polyester solid dyed woven fabric, GSM-63+/-10%, Style No.252388	1 Pc.	100% Polyester solid dyed woven fabric, GSM-63+/-10%, width-54/55”	3.45 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.349	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/324/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510312516 dated 27.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the shipping bill, quantity of fabric required for per piece of the export product has not been mentioned. The Committee is, therefore, decided to ask the applicant firm to submit the supporting documents to prove that average consumption of fabric on the export product is 3.70 sq. meter per piece. It was decided to defer the case for re-listing on 06.09.2012.

(10)

Case No.350	M/s. Panorma Exports Pvt. Ltd., New Delhi
NC 17/AM-13, dt. 02.08.2012	File No.01/84/162/177/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510271112 dated 20.08.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, sketch, measurement chart and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Girls Dress made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W0985	4720 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	5658	Sq. meter
2.	Girls Dress made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W1311	7467 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	10,079	Sq. meter
3.	Girls Dress made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W8196	4646 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	7378	Sq. meter
4(i).	Babies Dress (Infant) made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W5841	749 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	770	Sq. meter
4(ii).	Girls Dress made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W5841	932 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	1420	Sq. meter
5(i)	Babies Dress (Infant) made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W8767	2672 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	2698	Sq. meter
5(ii).	Girls Dress made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style	2154 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	2262	Sq. meter



	No.W8767			
6(i).	Babies Dress (Infant) made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W8899	3702 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	2590 Sq. meter
6(ii).	Girls Dress made of 77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%, Style No.W8899	1584 Nos.	77% Viscose 23% Nylon solid dyed woven fabric, GSM-165+/-10%	1410 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.351	M/s Pacific Leather, Kanpur
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/60/AM-11/DES- V
Ratification of Input Output Norms in respect of Advance Authorization No.0610017463 dated 18.03.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon Shoes laces	20,00,000 Pairs (Weight 9524 Kgs.)	Nylon 6 Yarn, High Tenacity yarn 840D	10,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



(12)

Case No.352	M/s Techno Flex Industries, Mysore
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/018/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0710087412 dated 30.03.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has enclosed sample of both – full insole and half insole and also given calculation of cutting of insole board and shank board. Accordingly, based on information furnished by the firm and allowing 5% wastage, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting calculate the following norms to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Footwear Insole components – Full insole-3,00,000 pairs, Half insole-1,00,000 pairs	4,00,000 Pairs	Relevant thickness Cellulose Insole Board of 1.00x1.5 meter	14,224 Nos.
			Relevant thickness Shank Board 1.06x1.58 meter	6452 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.353	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 17/AM-13, dt. 02.08.2012	File No.01/84/162/161/AM-13/DES-V
Fixation of Input Output Norms against Annual Advance Authorization No.0510302443 dated 15.09.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the

meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/50/2011-12/Hosy., dated 08.08.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-76+/-10% (Style No. 212200)	1 pc.	100% Polyester dyed woven fabric, GSM-76+/-10%	1.40 meter	Sq. per piece
2.	Ladies Skirt made of 100% Polyester dyed woven fabric, GSM-76+/-10% (Style No. 1215223)	1 pc.	100% Polyester dyed woven fabric, GSM-76+/-10%	3.75 meter	Sq. per piece
3.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-47+/-10% (Style No. 898133)	1 pc.	100% Polyester dyed woven fabric, GSM-47+/-10%	1.00 meter	Sq. per piece
4.	Ladies Skirt made of 100% Polyester printed fabric, GSM-95+/-10% (Style No. RM8 7610494)	1 pc.	100% Polyester printed fabric, GSM-95+/-10%	5.92 meter	Sq. per piece
5.	Ladies Top made of 51% Linen 49% Viscose Chambray fabric, GSM-150+/-10% (Style No.1222038)	1 pc.	51% Linen 49% Viscose Chambray fabric, GSM-150+/-10%	1.98 meter	Sq. per piece
6.	Ladies Top made of 100% Polyester printed fabric, GSM-86+/-10% (Style No.00287525)	1 pc.	100% Polyester printed fabric, GSM-86+/-10%	2.12 meter	Sq. per piece
7.	Ladies Top made of 70% Cotton 26% Nylon 4% Spandex dyed fabric, GSM-82+/-10% (Style No.PEPLUMTOP)	1 pc.	70% Cotton 26% Nylon 4% Spandex dyed fabric, GSM-82+/-10%	1.65 meter	Sq. per piece
8.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-76+/-10% (Style No. 1232035)	1 pc.	100% Polyester dyed woven fabric, GSM-76+/-10%	1.62 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.354	M/s Scorpions Apparels Pvt. Ltd., Faridabad
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/403/AM-12/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0510318040 dated 16.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has submitted CAD, but placement of panels is not in order according to the width of the fabric as all the panels are cut in blocks, which attracts more wastage, therefore, the CADs are not considered. The quantity of inputs has been worked as per tailor method. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/46/2011-12/Hosy., dated 31.07.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt (Full Sleeve) made of 65% Cotton 31% Nylon 4% Spandex dyed woven fabric, GSM-85+/-10% (Style No.51160129)	2304 Nos.	65% Cotton 31% Nylon 4% Spandex dyed woven fabric, GSM-85+/-10%	7925.76 Sq. meter(@3.44 Sq. meter per piece)
2.	Ladies Shirt (Full Sleeve) made of 98% Cotton 2% Spandex dyed woven fabric, GSM-86+/-10% (Style No.51160129)	394 Nos.	98% Cotton 2% Spandex dyed woven fabric, GSM-86+/-10%	1355.36 Sq. meter(@3.44 Sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.355	M/s Ashutosh Fibre Pvt. Ltd., Ahmedabad
NC 17/AM-13, dt. 02.08.2012	File No.01/84/162/161/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0810107410 dated 04.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not intimated that in the export product of 7000 Kgs., how much content of import item is there in each input. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 06.09.2012.

(16)

Case No.356	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 17/AM-13, dt. 02.08.2012	File No.01/84/162/169/AM-13/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510288340 dated 20.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/48/2011-12/Hosy., dated 01.08.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Tree Bucket Hat made of Shell: 100% Cotton leno dyed fabric, GSM-175+/-10%, Lining: 100% Cotton knitted fabric, GSM-135+/-10% (Style No.181924)	1 pc.	100% Cotton leno dyed fabric, GSM-175+/-10%	0.25 Sq. meter per piece (0.17 yards with 1.47 meter width)
			100% Cotton knitted fabric, GSM-135+/-10%	0.13 Sq. meter per piece (0.08 yards with 1.73 meter width)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.357	M/s Global Mode & Accessories Pvt. Ltd., Mumbai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/367/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510315985 dated 31.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/51/2011-12/Hosy., dated 08.08.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cushion cover with front 100% Polyester Sequined net fabric, Back-100% Cotton Powerloom woven fabric (Cushion size-43cmX43cm containing 100% Polyester Sequined net fabric 0.0488 Kgs. per piece)	50,000 Nos. (2440 Kgs./ 12,200 Sq. meter)	100% Polyester sequined net fabric, GSM-200+/-10%, width-64 inch(+/-5%), width: sequin to sequin (130 inch, 52 inch)(8500 meter)	2764 Kgs. (13,820 Sq. meter)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.358	M/s Ashutosh Fibre Pvt. Ltd., Ahmedabad
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/312/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0810106732 dated 16.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not intimated that in the export product of 24,000 Kgs., how much content of import item is there in each input. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 06.09.2012.

(19)

Case No.359	M/s Ganesh Ecosphere Ltd., Kanpur
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/425/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0610025904 dated 14.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not specifically specified the content of each input such as waste of Polyester Staple fiber, Poly waste, Tow waste, Poly Waste, Pet chips, waste of filament and yarn waste in the export product. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 06.09.2012.

(20)

Case No.360	M/s Ganesh Ecosphere Ltd., Kanpur
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/364/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0610025572 dated 18.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has

not specifically specified the content of each input such as waste of Polyester Staple fiber, Poly waste, Tow waste, Poly Waste, Pet chips, waste of filament and yarn waste in the export product. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 06.09.2012.

(21)

Case No.361	M/s Lavino Kapur Cotton Pvt. Ltd., Mumbai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/162/717/AM-09/DES-V
Fixation of SION for Raw Cotton not carded or combed.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided that this case may be referred to Policy Relaxation Committee (PRC) for taking a decision in the matter.

(22)

Case No.362	M/s Indian Apparels, Gurgaon
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/380/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510316754 dated 07.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification/explanation as well as CAD/CAM and technical person to explain the case. The case stands for re-listing on 06.09.2012.

(23)

Case No.363	M/s Indian Apparels, Gurgaon
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/379/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510316752 dated 07.02.2012.	



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification/explanation as well as CAD/CAM and technical person to explain the case. The case stands for re-listing on 06.09.2012.

(24)

Case No.364	M/s Indian Apparels, Gurgaon
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/378/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510316753 dated 07.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification/explanation as well as CAD/CAM and technical person to explain the case. The case stands for re-listing on 06.09.2012.

(25)

Case No.365	M/s Chinar Forge Ltd., Jalandhar
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/201/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3010068745 dated 13.08.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DIPP vide their letter dated 01.08.2012 as detailed below:-

Export item	Quantity	Import item	Qty allowed
Synthetic printed tufted carpets/ mats with rubber coating of 750 grams per square metre (+/- 10%)	471253 Kg.	(1) Nylon/Polymide BCF Yarn	1,26,000 Kg.
		(2) Polypropylene BCF Yarn	4944 Kg.
		(3) Polypropylene Carpet Backing cloth, GSM-96 +/- 10%	416000 Sq. Mtrs.
		(4) Natural Rubber Latex with 60% DRC and 62% Solid contents	54,400 Kgs. (@ 0.136 Kg/Sq. meter of export)
		(5) Synthetic rubber latex with 67% Solid content	202748 Kgs.
		(6) Oelic Acid	101596 Kg
		(7)ZDEC (Zinc Dithyldithio carbonate)	2450 Kg.
		(8)ZMBT (Zinc2- Mercaptobenzo Thiazone)	1893 Kg.
		(9)Wigstyl-L	1061.57 Kg
		(10)Calcium Carabonate	64815 Kg
		(11)Acid/Cationic dyes of 100% Strength	2400 Kg.
		(12) Polyacrylic thickener (Unique 431)	9425 Kg.

The import of Dyes and Chemicals ( Sr. No. 6 to 12) shall be restricted to 14% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.366	M/s Pioneer Calicos Products Pvt. Ltd., Pune
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/99/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3110048179 dated 19.05.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed	Net content of import in export item
1	Moon pillow inlet/covers size-79x38 cms.	46000 Pcs	Processed man made knitted spandex fabric 90% polyester 10% spandex dyed fabric, GSM-275+/-10%, width-160 cms.	14,900 Sq. mtrs.	13,300 Sq. mtrs.
			Processed man made 85% polyester 15% polyamide microplush dyed fabric knitted spandex fabric, GSM-270+/-10%, width-160 cms.	14,900 Sq. mtrs.	13,300 Sq. mtrs.
2	Nursing pillow covers type 510s size 42x158 cms	4500 Pcs	Processed man made 100% polyester microplush dyed fabric, GSM-260+/-10%, width-160 cms.	6048 Sq. mtrs.	5760 Sq. mtrs.
3	Nursing pillow covers type 510s size 42x158 cms	500 Pcs	Processed man made knitted spandex fabric 90% polyester 10% spandex dyed fabric, GSM-275+/-10%, width-160	336 Sq. mtrs.	320 Sq. mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

			cms.		
			Processed man made 85% polyester 15% polyamide microplush dyed fabric knitted spandex fabric, GSM-270+/-10%, width-160 cms.	336 Sq. mtrs.	320 Sq. mtrs.
4	Neck pillow inlet (small) size-53x21 cms.	300 Pcs	Processed man made knitted spandex fabric 90% polyester 10% spandex dyed fabric, GSM-275+/-10%, width-160 cms	43.5 Sq. mtrs.	36 Sq. mtrs.
			Processed man made 85% polyester 15% polyamide microplush dyed fabric knitted spandex fabric, GSM-270+/-10%, width-160 cms.	43.5 Sq. mtrs.	36 Sq. mtrs.
5	Pillow inlet/covers size-75x40 cms.	300 Pcs	Processed man made knitted spandex fabric 90% polyester 10% spandex dyed fabric, GSM-275+/-10%, width-160 cms.	90 Sq. mtrs.	87 Sq. mtrs.
			Processed man made 85% polyester 15% polyamide microplush dyed fabric knitted spandex fabric, GSM-270+/-10%, width-160 cms.	90 Sq. mtrs.	87 Sq. mtrs.
6	Neck pillow inlet/cover 570, size-63x21	80 Pcs	Processed man made 100% polyester microplush dyed fabric, GSM-260+/-10%,	40 Sq. mtrs.	32 Sq. mtrs.

	cms.		width-160 cms.		
7	Neck pillow inlet/cover, size-63x21 cms.	500 Pcs	Processed man made knitted spandex fabric 90% polyester 10% spandex dyed fabric, GSM-275+/-10%, width-160 cms.	127 Sq. mtrs.	101 Sq. mtrs.
			Processed man made 85% polyester 15% polyamide microplush dyed fabric knitted spandex fabric, GSM-270+/-10%, width-160 cms.	127 Sq. mtrs.	101 Sq. mtrs.
8	Nursing pillow covers type 510m size 75x33 cms	80 Pcs	Processed man made 100% polyester microplush dyed fabric, GSM-260+/-10%, width-160 cms.	80 Sq. mtrs.	67 Sq. mtrs.

Case No.367	M/s Provogue India Ltd., Mumbai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/119/AM-13/DES-V
Change of SION from J-315 to J-49.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change of SION from J-49 to J-315. The Committee is of the view that NC has no role to play in DFIA cases as these are issued only in cases where SION do exist. The issue is not the fixation of ad-hoc norms by NC. Therefore, this case may be handled by Policy Division and the relevant file has already been forwarded to Policy Division-4 for further action.

(28)

Case No.368	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/83/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510325541 dated 22.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-220+/-10% (Variation) with Indian lining and diaper, Style No.266151.	4756 Nos.	100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-220+/-10% (Variation)	6155 Sq. meter (@ 1.294 sq. meter per piece)
2.	Girls Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-220+/-10% (Variation) with Indian lining, Style No. 266151.	7446 Nos.	100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-220+/-10% (Variation)	9977 Sq. meter (@ 1.34 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.369	M/s Modern Apparels, Mumbai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/130/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0310634031 dated 01.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification/explanation and technical person to explain the case. The case stands for re-listing on 13.09.2012.

(30)

Case No.370	M/s Aditya Birla Nuvo Limited (Unit Madura Garments Exports Ltd. , Bangalore)
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/434/AM-09/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0710062407 dated 19.01.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's/Ladies Shorts made of 55% Linen 45% Cotton yarn dyed plain weaving fabric 42x38/8x8, width-57/58" cuttable, GSM-235+/-10%	752 Nos.	55% Linen 45% Cotton yarn dyed plain weaving fabric 42x38/8x8, width-57/58" cuttable, GSM-235+/-10%	1429 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.371	M/s Pasha International, Madurai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/374/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510033144 dated 14.03.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification/explanation and technical person to explain the case. The



case stands for re-listing on 06.09.2012.

(32)

Case No.372	M/s Shankar Packagings Ltd., Mumbai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/375/AM-12/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310671642 dated 19.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has represented for approval of Polypropylene Granules and HDPE Granules @ 1.10 Kg/Kg content in the export product as the same has been approved by NC-VII Committee and NC-V Committee has approved the Polypropylene Granules and HDPE Granules @ 1.05 Kg/Kg content in the export product. In view of this, the Committee has decided to transfer this case to DES-VII for taking a decision in the matter.

(33)

Case No.373	M/s Shankar Packagings Ltd., Mumbai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/411/AM-12/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310671648 dated 19.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has represented for approval of Polypropylene Granules and HDPE Granules @ 1.10 Kg/Kg content in the export product as the same has been approved by NC-VII Committee and NC-V Committee has approved the Polypropylene Granules and HDPE Granules @ 1.05 Kg/Kg content in the export product. In view of this, the Committee has decided to transfer this case to DES-VII for taking a decision in the matter.

(34)

Case No.374	M/s Shankar Packagings Ltd., Mumbai
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NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/387/AM-12/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310685760 dated 12.03.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has represented for approval of Polypropylene Granules and HDPE Granules @ 1.10 Kg/Kg content in the export product as the same has been approved by NC-VII Committee and NC-V Committee has approved the Polypropylene Granules and HDPE Granules @ 1.05 Kg/Kg content in the export product. In view of this, the Committee has decided to transfer this case to DES-VII for taking a decision in the matter.

(35)

Case No.375	M/s Shankar Packagings Ltd., Mumbai
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/022/AM-13/DES-V
Re-fixation of Input Output Norms against Advance Authorization No.0310692365 dated 26.04.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has represented for approval of Polypropylene Granules and HDPE Granules @ 1.10 Kg/Kg content in the export product as the same has been approved by NC-VII Committee and NC-V Committee has approved the Polypropylene Granules and HDPE Granules @ 1.05 Kg/Kg content in the export product. In view of this, the Committee has decided to transfer this case to DES-VII for taking a decision in the matter.

(36)

Case No.376	M/s Radnik Exports, New Delhi
NC 17/AM-13, dt. 02.08.2012	File No.01/84/50/080/AM-13/DES-V
Ratification of Input Output Norms against Advance Authorization No.0510325286 dated 18.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 23.08.2012.

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